IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.259//2017

In the matter of:

Red Horse (P) Limited

....PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent/Cor. Debtor

For the RD (N)

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

: Ms. Lakshmi Gurung, Standing

Counsel, Income tax Deptt.

ORDER

None appears for the petitioner. However, upon listing of the matter, Ld. representative for the ROC as well as Income tax Department are present. The petitioner is directed to furnish a copy of the Appeal along with annexures to the ROC, being the respondent as well as to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off. Further, a copy of the appeal shall also be furnished to the Ld. Standing Counsel, Ms. Lakshmi Gurung, who is appearing before this Tribunal for the Income tax matters, within a period of one week.

Post the matter on 24.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 18.12.2017